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NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/12/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/4/2016
NAME OF THE PETITIONER(S) : YSP Paulraj
NAME OF THE RESPONDENT(S) : Store N Move Pvt Ltd
UNDER SECTION : 241

S.No. NAME (IN CAPITAL)
SIGNATURE DESIGNATION

REPRESENTATION BY WHOM

1. E. OMPRAKASH
K. RAMESH,
ADVOCATES

Respondents
1, 4 & 5



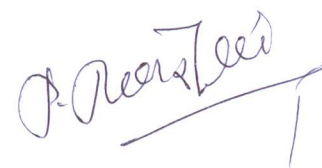
2. J. CHELAKUMAR
T. Saravanan
T. Talsamayini
Advocates

Respondents
2, 3 & 6



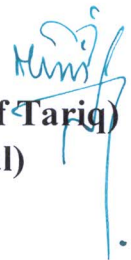
3. APR ASSOCIATES
Refeduni
Vishwanathan

Petitioners



ORDER

Counsel for petitioner present. Counsel for R1, R4 to R5 and counsel for R2, R3 & R6 are present. Counsel for petitioner has filed written submissions which contained series of annexures. The documents referred are contained at Pg 15 and Pg 18 which pertains to the e-mail sent by Philips Company on 8.8.2016. The e-mail is available at Pg 210 of the typed set of the petition. The same is taken on record. Counsel for R2, R3 & R6 has objected to the annexures contained at Pg 15 & Pg 18 by submitting that the same did not form part of the email and are not relevant to the issue. Both the parties could not reach on any consensus with regard to any single name of the Chartered Accountant. Both of them have submitted that the matter may be referred to the Institute of Chartered Accountants for appointing a suitable person as Chartered Accountant. The above submission will form a part of the order which is yet to be passed. The parties are directed to provide outlines of the scope/ reference which need to be made to the Chartered Accountant for which they prayed one week time. At request time is enlarged. Put up on **05.01.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)